

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 33/MP/2014

Subject : Dispute arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

Date of hearing : 5.8.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Tata Power Delhi Distribution Limited

Respondents : NTPC and DVC.

Parties present : Shri Alok Shankar, Advocate, TPDDL
Shri Rajesh Bhagat, TPDDL
Shri M.G.Ramachandran, Advocate, NTPC
Ms. Anushree Bardhan, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC

Record of Proceedings

Learned counsel for the petitioner requested for two weeks time to file rejoinders to the replies of DVC and NTPC. The request made by the learned counsel was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinders to the replies of DVC and NTPC by 29.8.2014 with an advance copy to the respondents.

3. The petition shall be listed for hearing on 9.9.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)